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Mr. Deputy-Speaker: The hon. Member may have a private conversation with the Minister. I am not putting it to the House.

GOVERNMENT OF PART C STATES (AMENDMENT) BILL

State Biren Dutt (Tripura West): I beg to move for leave to introduce a Bill further to amend the Government of Part C States Act, 1951. (Amendment of sections 1, 3, etc. and omission of section 23 etc.).

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce.....

The Minister of Home Affairs and. States (Dr. Katju): Mr. Deputy-Speaker, there are several Bills which deal with this matter of Part C States. I oppose them all. I would like to consider all of them together,

Mr. Deputy-Speaker: Is the hon. Minister opposing introduction?

Dr. Katju: I oppose introduction; the other Bills also.

Mr. Deputy-Speaker: I do not therefore put it to the House.

Some Hon, Members: Why?

Mr. Deputy-Speaker: The hon. Members will adopt the usual procedure and the hon. Minister will tell the House.

Mr. Deputy-Speaker: Mr. Sivamurthi Swami.

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): I oppose this.

Mr. Deputy-Speaker: Item 58; the same as 56. Item 59; barred. Item 60; Part C States, No. 61; barred.

Shri V. P. Nayar (Chirayinkil): What about 60, Sir?

Mr. Deputy-Speaker: It is opposed. Whatever is opposed I am not placing before the House.

Shri V. P. Nayar: He did not oppose.

Mr. Deputy-Speaker: He has opposed. Mr. S. V. Ramaswamy.

Some Hon, Members: Barred.

Mr. Deputy-Speaker: This is a different section.

INDIAN REGISTRATION (AMEND-MENT) BILL

(Amendment of section 21)

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Indian Registration Act, 1908.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Registration Act." 1908."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

Mr. Deputy-Speaker: No. 63.

Dr. N. B. Khare (Gwalior): I would request the hon. Mr. Giri not to oppose this Bill. He will be obliging me if he does not oppose.

The Minister of Labour (Shri V. V. Giri): I object to the Bill.

Shri Nambiar (Mayuram): If heis bringing up a comprehensive legislation again here, he may oppose. This is a matter relating to compulsory recognition of Trade Unions. Let him admit it now. That is my request to the Minister.

Mr. Deputy-Speaker: He is not heeded to. Nos. 63 and 64, I am not placing. Item 65; the honis absent. No. 66; barred.